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* IN THE HIGH COURT OF DELHI AT NEW DELHI

O.M.P.(I) (COMM.) 75/2023, I.A. 19838/2023, I.A. 5852/2024

MAHALUXMI BUILDTECH LIMITED & ANR.....Petitioners

Through: Mrs. Pooja M. Saigal, Sr. Adv. with Mr. Simrat Singh Pasay, Adv

versus

ANSAL PROPERTIES AND INFRASTRUCTURE LIMITEDRespondent Through: Mr. Surekh kant baxy, Mr. Sujoy Datta, Mr. Jasjeet Singh, Advs.

CORAM: HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

<u>ORDER</u> 11.02.2025

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This petition under Section 9 of the Arbitration and Conciliation Act,
1996 has been filed on behalf of the Petitioners seeking issuance of interim directions.

2. Learned Counsel appearing on behalf of the Respondent No.1 states that all steps are being taken to implement the Settlement Agreement arrived at between the parties so that the parties do not go to Arbitration. He further states that the parties may be referred to the Delhi High Court Mediations and Conciliation Centre to settle the disputes under the Settlement Agreement.

3. Learned Counsel for the Respondent states that they will take all steps to ensure that the Settlement Agreement is implemented.

4. Looking at the nature of the dispute, the parties are referred to the

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Delhi High Court Mediations and Conciliation Centre to help the parties in resolving issues remained to be complied with under the Settlement Agreement.

5. The parties are directed to approach the Delhi High Court Mediations and Conciliation Centre on 24.02.2025 at 04:00 PM.

6. Since this matter only pertains to implementation of the Settlement Agreement instead of granting 90 days period for the purpose of settlement, list before the Court on 02.04.2025.

SUBRAMONIUM PRASAD, J

FEBRUARY 11, 2025 *RJ*